

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP(IB) No.242/Chd/Pb/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Sanjay Gupta

...Respondent

Under Section: 95 IBC 2016

Order delivered on 23.04.2024

CORAM:

SH. L.N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Rakshit Gupta, Advocate

For the Personal Guarantor : Ms. Divya Sharma, Advocate

For the RP : Ms. Swati Saluja, Advocate

ORDER

A date is requested by learned counsel for the personal guarantor for filing objections on the ground that he could not file the objections as her client was not medically fit. Let the same be filed within one week with a copy in advance to the counsel opposite. It would be the last opportunity. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter for consideration on 21.05.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja